

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 208
TO BE ANSWERED ON 15TH DECEMBER, 2017**

COMMON ENTRANCE TEST

208. SHRI RAM CHARAN BOHRA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Supreme Court has given any direction to the Government to conduct a common entrance test for admission in all medical colleges in the country;
- (b) if so, the details thereof and response of the Government thereto;
- (c) whether the States with special status are also included under this common entrance test; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (d): Section 10D of Indian Medical Council Act, 1956 prescribes conducting of a uniform entrance examination namely National Eligibility cum Entrance Test (NEET) for admission to all medical educational institutions at undergraduate and post-graduate level. Accordingly, the NEET has been introduced from the academic year 2016-17 and the said examination was successfully conducted in 2017 also. The provision of the IMC Act, 1956 for conducting NEET apply across the country without any exemption to any State including the States with special status.